

1	2	3	4	5
12. Manipur	76	133	217	260
13. Meghalaya	78	177	502	570
14. Nagaland	115	160	351	397
15. Orissa	939	680	1332	1994
16. Punjab	728	788	836	743
17. Rajasthan	1640	1880	870	5574
18. Sikkim	40	50	183	202
19. Tamil Nadu	1150	1675	2514	3282
20. Tripura	192	245	390	448
21. Uttar Pradesh	3390	3478	3807	6257
22. West Bengal	1153	1197	1400	2385
23. A and N Islands	61	66	130	122
24. Arunachal Pradesh	154	185	370	440
25. Chandigarh	4	4	27	23
26. Delhi	417	282	67	85
27. Dadara and Nagar Haveli	38	39	54	48
28. Goa, Daman and Diu	51	49	109	121
29. Lakshadweep	2	3	4	4
30. Mizoram	54	11	362	512
31. Pondicherry	6	12	21	31
Total	24428	28953	32754	46333

*Include outlays of forestry sector and Kural Dev. Schemes.

Delay in Processing of Annual Survey of Industries

2315. SHRIMATI GEETA MUKHERJEE :
SHRI SANAT KUMAR MANDAL :

(a) whether there is a delay in the processing and release of ASI (Annual Survey of Industries) 1983-84 data;

(b) if so, the reasons thereof;

(c) whether responsibility for the delay has been fixed; and

(d) the steps proposed to be taken to avoid such delays in future ?

Will the Minister of PLANNING be pleased to state :

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM) : (a) and (b). Whereas the summary results of ASI 1981-82 and ASI 1982-83 were released in the form of a Press Note in February, 1985, and February, 1986, respectively, similar action has not been possible so far in respect of ASI 1983-84, on account of inconsistencies that have been noticed on tabulation, compared to results of the two previous ASI. Action to locate errors and their correction is on hand and it is anticipated that the Press Note on the summary results of ASI 1983-84 will be released in May, 1987.

(c) and (d). Steps have been taken for developing necessary data processing checks so as to prevent the recurrence of similar inconsistencies in the future.

Nationalisation of Peerless General Finance and Investment Company

2316. SHRI MANIK REDDY :
DR G. VIJAYA RAMA RAO :

Will the Minister of FINANCE be pleased to state :

(a) whether Karamchari Samiti of Peerless General Finance and Investment Company has urged nationalisation of the Company or its merger with any other Public Undertaking; and

(b) if so, Government's response to this proposal keeping in view the interest of wide range of customers of Peerless ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) Government have no proposal under consideration to nationalise the Peerless General Finance and Investment Company Limited, Calcutta or to merge it with any other organisation. However, Reserve Bank of India has been asked to initiate such measures as are considered necessary in the light of the Supreme Court judgement to regulate the activities of the Company with a view to protecting the interests of the depositors of the Company.

Demands of Various Unions in L.I.C.

2317. PROF. MADHU DANDAVATE : Will the Minister of FINANCE be pleased to state :

(a) whether there are any demands of various unions in the Life Insurance Corporation of India pending settlement;

(b) if so, what are the concerned demands;

(c) whether the pending issues are likely to be sorted out; and

(d) if so, by when the issues are expected to be settled ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). On the basis of discussions held with the various unions on their demands, pay scales and other benefits of all categories of employees of LIC were revised recently. Their further demands like improvements in bonus parameters, gratuity and D.A. rates for class III employees, grant of qualification allowance, special area allowance, fitment benefits and removal of anomalies have already been met. More demands were received from the employees *inter-alia* regarding Promotion Rules, Medical Scheme for Hospitalisation, encashment of leave, revision in the scheme of work norms for Development Officers. Government have taken note of these demands and have initiated the process of consultations with LIC and the concerned agencies and Departments.

Court Judgement regarding Forfeiture of Premium by L.I.C.

2318. SHRI NITYANANDA MISRA :
SHRI MANIK REDDY :
DR. G. VIJAYA RAMA RAO :

Will the Minister of FINANCE be pleased to state :

(a) whether a Gujarat City Court has directed the Life Insurance Corporation of India to pay premium of lapsed policies to the holder of the policy;

(b) if so, the details of the case and the court judgement;